

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 166 of 2020**

**IN THE MATTER OF:**

**Sampoorna Owners Welfare Association**

**...Appellant**

**Vs**

**Ashok Kripalini & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rakesh Kumar and Mr. Ankit Sharma,  
Advocates.**

**For Respondents: None.**

**ORDER**

**28.01.2020** Heard learned Counsel for the Appellant. Delay of 4 days in filing the Appeal is condoned.

I.A. No. 408 of 2020 is disposed of.

Issue notices. Requisites along with process fee, if not filed, be filed by 30.01.2020. If the Appellant provides the e-mail address of Respondents, let notices be also issued through e-mail.

List the Appeal 'For Admission (After Notice) on **14<sup>th</sup> February, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)